

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI

O.A NO. 600 OF 2025

IN THE MATTER OF:

Sh. Bal Krishan Singla

APPLICANT

VERSUS

STATE OF PUNJAB& ORS.

..RESPONDENTS

INDEX

S. No.	Particulars	Page
1.	Reply on behalf of Commissioner, Municipal Corporation, Patiala i.e., Respondent No. 4	1-53



(Sanchar Anand)
Advocate for the Respondent
14, 1st Floor, National Park
Lajpat Nagar-IV, New Delhi-110024
Phone No.-9958792346
Email- sanchar_anand@yahoo.co.in

Place: New Delhi
Dated: 30.04.2025

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI**

O.A NO. 600 OF 2025

IN THE MATTER OF:

Sh. Bal Krishan Singla

APPLICANT

VERSUS

STATE OF PUNJAB & ORS.

..RESPONDENTS

REPLY FILED ON BEHALF OF RESPONDENT NO. 4



I, Paramjit Singh, Commissioner, Municipal Corporation, Patiala, do hereby solemnly affirm and declare as under: -

Lease of Land

1. It is submitted by the Answering respondent herein that a meeting was held with 'Sanatan Dharam Kumar Sabha' (*hereinafter referred to as SDKS*) on 14.07.2025 under the Chairmanship of the Commissioner, Municipal Corporation, Patiala. In the said meeting it was agreed that SDKS would provide 2 acres of its land adjoining to Cremation Ground, Ghalori Gate, Patiala at the rate of Rs. 1,00,000 per acre and letter bearing No. 109/SE(O&M) dated 23.07.2025 was written to the Deputy Commissioner, Patiala for fixing of the price of rent/lease money under the Price/Rent Fixation Committee. A copy of the letter dated 23.07.2025 is annexed herewith as **Annexure R -1**.
2. That the said meeting was held under the Chairmanship of Deputy Commissioner Patiala on 25.07.2025 under which the price of rent/lease money was assessed from 70000/- to 100000/- per Acre for a period of One Year. Copy of acknowledgement of meeting dated 25.07.2025 is

29 July 2026

/

annexed herewith as **Annexure R-2** and the proceedings dated 06.08.2025 of the meeting of District Land Fixation Committee is attached herewith as **Annexure R-3**.

3. That resolution bearing no. 95 dated 11.08.2025 was passed by the General House of the Corporation for taking Two Acres of Land from the applicant for a period of One Year @ Rs. 100000/- per acre per year. Copy of the resolution dated 11.08.2025 is attached herewith as **Annexure R-4**.



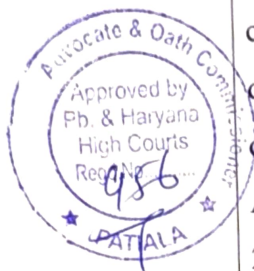
29 APR 2026

4. That the applicant herein has filed an additional affidavit dated 17.01.2026 and in Paragraph 06 of the said affidavit has stated that '02 Acres of land has to be given for a sum of Rs. 2 Lakhs and now it has been alleged by the applicant that the Answering Respondent herein has unlawfully occupied all 06 Acres of land belonging to the Applicant.

That in this regard it is the submission of the Answering Respondent that subsequent to the filing of this aforesaid original application by the applicant, the applicant has received a sum of Rs. 5,00,000 (Rupees Five Lakhs only) through a cheque dated 03.02.2026 from the Municipal Corporation, Patiala for a lease of 05 Acres of land for a period of one year. So, this specific grievance of the applicant in Paragraph 06 of Additional Affidavit does not survive. **(The aforesaid receiving of Rs. 5,00,000 by the Applicant dated 09.02.2026 is annexed herewith as ANNEXURE R- 5.)**

5. That with regards to Reply to the six suggestions of the Joint Committee made in compliance of Hon'ble NGT order dated 04.12.2025, it is submitted that :

Suggestions by Joint Committee	Action taken report
<p>1. The Municipal Corporation, Patiala shall ensure bio-remediation and bio-mining of the existing legacy waste dump sites within its jurisdiction, in compliance with the CPCB directions issued under Section 5 of the Environment (Protection) Act, 1968, dated January 27, 2021 regarding bio-mining of legacy waste.</p>	<p>The Municipal Corporation, Patiala has already bio-remediated earlier 1,76,000 metric ton of legacy waste in first phase and thereafter, bio-remediated 1,06,500 metric ton out of 1,43,000 metric ton in second phase and the tender for the second phase is going to be finished on 20.05.2026 and further the work for bio-remediation of the remaining legacy waste of 1,00,000 Metric ton in third phase has been awarded to M/s Call And Fix vide work order bearing no. 1483 dated. 06.03.2026 and the said firm will bio-remediate the remaining legacy waste with in period of 12 months.</p>
<p>2. The Municipal Corporation, Patiala shall install an appropriate leachate collection and effluent treatment system at the dump site to ensure proper treatment of the leachate prior to disposal.</p>	<p>It is submitted that the site at which leachate flows is on lease therefore, construction of a permanent drain is not feasible. A temporary leachate is being removed using suction machines. (Copy of Log Book is attached herewith as ANNEXURE R-6)</p>
<p>3. The Municipal Corporation, Patiala shall construct a catch-pit drain around the dump site to ensure proper collection of leachate prior to</p>	<p>It is submitted that the site at which leachate flows is on lease with the office of the answering respondent therefore, construction of a permanent drain is not feasible at the site. A temporary leachate drain has already</p>



29 APR 2026

2026

[Handwritten signature]

treatment/disposal.	been prepared, and the leachate is being removed using suction machines and sent to STP. (Photograph attached herewith as Annexure R-7)
<p>4. The Municipal Corporation, Patiala shall develop a dense green belt adjoining the cremation ground, with the assistance of the Forest Department and/or the Municipal Corporation Horticulture Department and/or the Municipal Corporation Horticulture Department, to minimize odour related issues and to function as a buffer zone.</p>	<p>It is submitted that approximately 2 acres are already covered with a green belt. Work in the remaining area is on going but could not be completed due to the uneven and hostile terrain, which makes plantation unfeasible. The plantation/green belt work will commence once the work of remediation is completed.</p>
<p>5. The Municipal Corporation, Patiala shall ensure the immediate removal of waste dumped towards the cremation ground, prohibit any further dumping at this location, and undertake restoration of the area in compliance with the Solid Waste management Rules. 2016</p>	<p>It is submitted that 5 acres of land, adjoining the cremation ground, have been taken with due consent from Shri Sanatan Dharam Kumar Sabha for the year 2026 (01.01.2026 to 31.12.2026) for the remediation process, for which a sum of 5 lakh has been paid. (Copy of receipt attached herewith as Annexure R-8). The lease agreement has not been finalised which is in process. Copy of the Draft of lease agreement is attached herewith as Annexure R-9.</p>
<p>6. The Municipal Corporation, Patiala shall prepare and implement an adequate plan for the disposal and management of</p>	<p>It is submitted that, to implement the plan, the office of MC Patiala has awarded the work of integrated solid waste management in Patiala to M/S</p>



29 APR 2026

[Handwritten signature]

the screened fractions accumulated at the site in an environmentally sound manner.	Suntan Life vide letter No. 1475 dated 26.02.2026. The scope includes door-to-door collection, segregation, transportation, processing, and disposal of fresh waste from Patiala city, as well as patrolling and the collection and disposal of drain silt. (Copy of work order attached herewith as Annexure R-10).
--	--



29 APR 2026

6. That the office of the answering respondent has awarded the work for integrated solid waste management in Patiala vide letter bearing No. 1475 dated 26.02.2026 to M/s Suntan Life which comprises door to door collection, Segregation, Transportation, Processing and Disposal of fresh waste from the 60 wards of Patiala City, Patrolling, Collection and Disposal of Silt from Drains.

Legacy Waste

7. It is submitted that with regards to the directions of the Hon'ble Tribunal with respect to clearing legacy waste that the Respondent No. 4 (Municipal Corporation, Patiala) is stating on record that there was approximately 1,36,500 MT of Legacy Waste lying at the site in question.
8. That MC Patiala has already remediated 1,76,000 MT of legacy waste in Phase I and further 1,06,500 MT of legacy waste has been remediated in Phase II by M/s Sagar Motors and further work for bioremediation of Legacy waste of 1,00,000 MT has been allotted to M/s Call and Fix vide letter no. 1483 vide letter dated 16.03.2026 and the agreement had been signed on 17.01.2026 and the work will be completed within 12 months. A

copy of the said work allotment to M/s Call and Fix vide letter no. 1483 vide letter dated 16.03.2026 is annexed herewith as Annexure R – 11.



Certified that the above statement is made on solemn affirmation before me this 29th day of April 2026 at Patiala of Municipal Corporation Patiala who has been certified by Adv. Sanchari Anand is personally known to me No. & year of Register 12025 Serial No. & date of entry 116 - 29/4/2026 Oath Commissioner Patiala

[Signature]
DEPONENT

VERIFICATION: -

Verified at Patiala on this 28th day of April 2026, that the facts stated in the above affidavit are true to best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

29 APR 2026
Adv. Sanchari Anand
I Identified the Deponent
956
/

[Signature]
DEPONENT

956
/

ATTESTED
[Signature]
(GURPARTAP KAUR)
Advocate & Oath Commissioner
PATIALA

29 APR 2026



Municipal Corporation, Patiala.

ਨਗਰ ਨਿਗਮ, ਪਟਿਆਲਾ।

No. 109/38(09m)

Date. 23/7/25



ਸੇਵਾ ਵਿਖੇ

ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ
ਪਟਿਆਲਾ।

ਵਿਸ਼ਾ:- ਰੈਮੀਡੇਸ਼ਨ ਦੇ ਕੰਮ ਲਈ 2 ਏਕੜ ਜਗ੍ਹਾਂ ਕਿਰਾਏ ਤੇ ਲੈਣ ਸਬੰਧੀ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਸਬੰਧੀ ਆਪ ਜੀ ਨੂੰ ਇਸ ਖੱਤਰ ਰਾਹੀਂ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਨਗਰ ਨਿਗਮ ਦੇ ਮੇਨ ਗਾਰਬੇਜ਼ ਡੰਪ ਤੇ ਸਾਗਰ ਮੋਟਰਸ ਵੱਲੋਂ ਰੈਮੀਡੇਸ਼ਨ ਦਾ ਕੰਮ ਕੀਤਾ ਜਾ ਰਿਹਾ ਹੈ। ਮੇਨ ਗਾਰਬੇਜ਼ ਡੰਪ ਤੇ ਜਗ੍ਹਾਂ ਘੱਟ ਹੋਣ ਕਾਰਨ ਰੈਮੀਡੇਸ਼ਨ ਦੇ ਕੰਮ ਵਿੱਚ ਮੁਸ਼ਕਿਲ ਆ ਰਹੀ ਹੈ। ਇੱਥੇ ਦੱਸਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਮੇਨ ਗਾਰਬੇਜ਼ ਡੰਪ ਦੇ ਬਿਲਕੁਲ ਨਾਲ ਸਨਾਤਨ ਧਰਮ ਕੁਮਾਰ ਸਭਾ (SDKS) ਦੀ ਲਗਭਗ 4 ਏਕੜ ਜਗ੍ਹਾਂ ਖਾਲੀ ਜਗ੍ਹਾਂ ਪਈ ਹੈ, ਜੋ ਕਿ ਰੈਮੀਡੇਸ਼ਨ ਦੇ ਕੰਮ ਲਈ ਵਰਤੀ ਜਾ ਸਕਦੀ ਹੈ। ਇਸ ਲਈ ਰੈਮੀਡੇਸ਼ਨ ਦੇ ਕੰਮ ਨੂੰ ਮੁੱਖ ਰੱਖਦੇ ਹੋਏ ਸਨਾਤਨ ਧਰਮ ਕੁਮਾਰ ਸਭਾ (SDKS) ਨਾਲ ਮਿਤੀ: 14.07.2025 ਨੂੰ ਕਮਿਸ਼ਨਰ ਨਗਰ ਨਿਗਮ ਪਟਿਆਲਾ ਜੀ ਦੀ ਪ੍ਰਧਾਨਗੀ ਹੇਠ ਮੀਟਿੰਗ ਕੀਤੀ ਗਈ, ਜਿਸ ਵਿੱਚ ਨਗਰ ਨਿਗਮ ਦੀ ਇੰਜੀਨੀਅਰਿੰਗ ਬਰਾਂਚ ਅਤੇ ਹੈਲਥ ਬਰਾਂਚ ਦੇ ਕਰਮਚਾਰੀ ਵੀ ਮੌਜੂਦ ਸਨ। ਮੀਟਿੰਗ ਵਿੱਚ ਸਨਾਤਨ ਧਰਮ ਕੁਮਾਰ ਸਭਾ (SDKS) ਵੱਲੋਂ ਇਹ ਮੰਗ ਕੀਤੀ ਗਈ ਕਿ ਪਬਲਿਕ ਹਿੱਤ ਨੂੰ ਮੁੱਖ ਰੱਖਦੇ ਹੋਏ ਉਹ ਇਸ ਕੰਮ ਵਾਸਤੇ 2 ਏਕੜ ਜਗ੍ਹਾਂ ਨਗਰ ਨਿਗਮ ਪਟਿਆਲਾ ਨੂੰ ਦੇਣ ਲਈ ਤਿਆਰ ਹਨ ਅਤੇ ਪੂਰੇ ਇੱਕ ਸਾਲ ਦੇ ਵਕਫੇ ਲਈ ਕੇਵਲ 2 ਲੱਖ ਰੁਪਏ ਰਾਸ਼ੀ ਵਸੂਲ ਕਰਨਗੇ। ਉਨ੍ਹਾਂ ਵੱਲੋਂ ਇਹ ਰਾਸ਼ੀ ਅਡਵਾਂਸ ਵਿੱਚ ਦੇਣ ਲਈ ਕਿਹਾ ਗਿਆ ਹੈ।

ਕਿਉਂ ਜੋ ਜਿਲ੍ਹੇ ਅੰਦਰ ਰੈਂਟ ਉੱਪਰ ਲਈ ਜਾਣ ਵਾਲੀਆਂ ਜਮੀਨਾਂ ਦੇ ਰੇਟ ਦਾ ਨਿਰਧਾਰਿਤ ਆਪ ਜੀ ਦੀ ਪ੍ਰਧਾਨਗੀ ਹੇਠ ਗਠਿਤ ਡਿਸਟਿਕ ਲੈਂਡ ਫਿਕਸੇਸ਼ਨ ਕਮੇਟੀ ਵੱਲੋਂ ਕੀਤਾ ਜਾਂਦਾ ਹੈ। ਇਸ ਲਈ ਘਲੋੜੀ ਗੇਟ ਸਥਿਤ ਸਨਾਤਨ ਧਰਮ ਕੁਮਾਰ ਸਭਾ (SDKS) ਦੀ ਇਸ ਜਗ੍ਹਾਂ ਨੂੰ ਨਗਰ ਨਿਗਮ ਪਟਿਆਲਾ ਵੱਲੋਂ ਰੈਮੀਡੇਸ਼ਨ ਪਰਪਜ ਲਈ ਵਰਤਣ ਹਿੱਤ ਲੀਜ਼ ਰੇਟਾ ਦਾ ਨਿਰਧਾਰਤ ਕਰਨ ਲਈ ਕੇਸ ਅਗਲੇਰੀ ਕਾਰਵਾਈ ਲਈ ਆਪ ਨੂੰ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ ਜੀ।

ਨਿਗਰਾਨ ਇੰਜੀਨੀਅਰ
ਨਗਰ ਨਿਗਮ, ਪਟਿਆਲਾ।

ਪਿ.ਅੰ.ਨੰ.

ਮਿਤੀ.

ਉਤਾਰਾ:-

- 1) ਉਪਰੋਕਤ ਦਾ ਉਤਾਰਾ ਮਾਨਯੋਗ ਕਮਿਸ਼ਨਰ ਨਗਰ ਨਿਗਮ ਪਟਿਆਲਾ ਜੀ ਨੂੰ ਸੂਚਨਾ ਹਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ।

ਨਿਗਰਾਨ ਇੰਜੀਨੀਅਰ
ਨਗਰ ਨਿਗਮ, ਪਟਿਆਲਾ।

Translated Version (English)

(This is a translated version of the document Annexure R-1)

No. 109/SE(O&M)

Date. 23/07/2025

To

The Deputy Commissioner,
Patiala.

Subject- Regarding taking 2 acres of land on lease for remediation work.

With reference to the above subject, it is stated through this letter that remediation work is being carried out by Sagar Motors at the main garbage dump of the Municipal Corporation. Due to shortage of space at the main garbage dump, difficulties are being faced in carrying out the remediation work. It is further informed that adjacent to the main garbage dump, approximately 4 acres of vacant land belonging to Sanatan Dharam Kumar Sabha (SDKS) is lying unused, which can be utilized for the remediation work. Accordingly, keeping the remediation work as a priority, a meeting was held with Sanatan Dharam Kumar Sabha (SDKS) on 14.07.2025 under the chairmanship of the Commissioner, Municipal Corporation, Patiala, in which officials from the Engineering Branch and Health Branch of the Municipal Corporation were also present. In the meeting, Sanatan Dharam Kumar Sabha (SDKS) demanded that, keeping public interest in view, they would charge only an amount of ₹2,00,000 for a period of one year. They have also requested that this amount be paid in advance.

As the rates for lands to be taken on rent within the district are determined by the District Land Fixation Committee constituted under your chairmanship, therefore, the case for determination of lease rates for this land of Sanatan Dharam Kumar Sabha (SDKS) located at Ghalori Gate, to be used by the Municipal Corporation, Patiala for remediation purposes, is hereby forwarded to you for further necessary action.

Superintending Engineer,
Municipal Corporation, Patiala



// TRUE TRANSLATION //

ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਪਟਿਆਲਾ (ਡੀ.ਆਰ.ਏ. ਸ਼ਾਖਾ)

ਵਿਸ਼ਾ : ਰੈਮੀਡੇਸ਼ਨ ਦੇ ਕੰਮ ਲਈ 2 ਏਕੜ ਜਗ੍ਹਾ ਕਿਰਾਏ ਤੇ ਲੈਣ ਸਬੰਧੀ।

ਉਪਰੋਕਤ ਵਿਸ਼ਾ ਸਬੰਧੀ ਮਿਤੀ:25-07-2025 ਨੂੰ ਸਮਾਂ ਸਵੇਰੇ 11:30 ਵਜੇ "ਡਿਸਟਿਕ ਲੈਂਡ ਫਿਕਸੇਸ਼ਨ ਕਮੇਟੀ" ਨਾਲ ਰੈਮੀਡੇਸ਼ਨ ਦੇ ਕੰਮ ਲਈ 2 ਏਕੜ ਜਗ੍ਹਾ ਕਿਰਾਏ ਤੇ ਲੈਣ ਸਬੰਧੀ ਮੀਟਿੰਗ ਨਿਮਨ ਹਸਤਾਖਰ ਦੇ ਦਫਤਰ ਵਿਖੇ ਪੰਜਾਬ ਸਰਕਾਰ ਦੇ ਪੱਤਰ ਨੰ:2393-2399 ਮਿਤੀ:09-09-2020 ਦੇ ਤਾਥੇ ਨਿਮਨ ਹਸਤਾਖਰ ਦੀ ਪ੍ਰਧਾਨਗੀ ਹੇਠ ਹੋਈ, ਜਿਸ ਵਿੱਚ ਹੇਠ ਲਿਖੇ ਮੈਂਬਰ ਸਹਿਬਾਨਾਂ ਨੇ ਹਿੱਸਾ ਲਿਆ:-

1. ਸ਼੍ਰੀ ਅਜੀਤਪਾਲ ਸਿੰਘ ਕੋਹਲੀ, ਮਾਨਯੋਗ ਐਮ.ਐਲ.ਏ ਵਿਧਾਨ ਸਭਾ ਹਲਕਾ ਪਟਿਆਲਾ ਸ਼ਹਿਰੀ ਵੱਲੋਂ ਭੇਜੇ ਗਏ ਨੁਮਾਇੰਦਾ ਸ਼੍ਰੀ ਗੁਰਜੀਤ ਸਿੰਘ ਸਾਹਨੀ, ਐਮ.ਸੀ ਪਟਿਆਲਾ।
2. ਸ਼੍ਰੀ ਭੁੰਦਨ ਗੋਗੀਆ, ਮੇਅਰ ਨਗਰ ਨਿਗਮ ਪਟਿਆਲਾ।
3. ਸ਼੍ਰੀ ਪਰਮਵੀਰ ਸਿੰਘ, ਆਈ.ਏ.ਐਸ., ਕਮਿਸ਼ਨਰ, ਨਗਰ ਨਿਗਮ, ਪਟਿਆਲਾ ਰਾਹੀਂ ਵੀਡੀਓ ਕਾਨਫਰੰਸ।
4. ਸ਼੍ਰੀਮਤੀ ਨਵਰੀਤ ਕੌਰ ਸੇਖੋਂ, ਪੀ.ਸੀ.ਐਸ., ਵਧੀਕ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ (ਸ਼ਹਿਰੀ ਵਿਕਾਸ), ਪਟਿਆਲਾ।
5. ਮਿਸ. ਹਰਜੋਤ ਕੌਰ, ਉਪ ਮੰਡਲ ਮੈਜਿਸਟਰੇਟ, ਪਟਿਆਲਾ।
6. ਸ਼੍ਰੀ ਰਜਿੰਦਰ ਚੌਪੜਾ, ਨਿਗਰਾਨ ਇੰਜੀਨੀਅਰ, ਨਗਰ ਨਿਗਮ ਪਟਿਆਲਾ।
7. ਸ਼੍ਰੀ ਨਵਦੀਪ ਸਿੰਘ, ਜਿਲ੍ਹਾ ਮਾਲ ਅਫਸਰ, ਪਟਿਆਲਾ।
8. ਡਾ. ਗੁਰਪ੍ਰੀਤ ਕੌਰ, ਜਿਲ੍ਹਾ ਹੈਲਥ ਅਫਸਰ ਪਟਿਆਲਾ।
9. ਸ਼੍ਰੀ ਕਰਨਦੀਪ ਭੁੱਲਰ, ਤਹਿਸੀਲਦਾਰ ਪਟਿਆਲਾ।
10. ਸ਼੍ਰੀ ਦੇਵੀ ਦਿਆਲ, ਮੀਤ ਪ੍ਰਧਾਨ SDKS ਪਟਿਆਲਾ।

ਮੀਟਿੰਗ ਦੀ ਸ਼ੁਰੂਆਤ ਵਿੱਚ ਨਿਗਰਾਨ ਇੰਜੀਨੀਅਰ, ਨਗਰ ਨਿਗਮ, ਪਟਿਆਲਾ ਵਲੋਂ ਬੇਨਤੀ ਕੀਤੀ ਕਿ ਨਗਰ ਨਿਗਮ ਦੇ ਮੇਨ ਗਾਰਬੇਜ਼ ਡੰਪ ਤੇ ਸਾਗਰ ਮੋਟਰਸ ਵਲੋਂ ਰੈਮੀਡੇਸ਼ਨ ਦਾ ਕੰਮ ਕੀਤਾ ਜਾ ਰਿਹਾ ਹੈ। ਮੇਨ ਗਾਰਬੇਜ਼ ਡੰਪ ਤੇ ਜਗ੍ਹਾ ਘੱਟ ਹੋਣ ਕਾਰਨ ਰੈਮੀਡੇਸ਼ਨ ਦੇ ਕੰਮ ਵਿੱਚ ਮੁਸ਼ਕਿਲ ਆ ਰਹੀ ਹੈ। ਮੇਨ ਗਾਰਬੇਜ਼ ਡੰਪ ਦੇ ਬਿਲਕੁੱਲ ਨਾਲ ਸਨਾਤਨ ਧਰਮ ਕੁਮਾਰ ਸਭਾ (SDKS) ਦੀ ਲਗਭਗ 4 ਏਕੜ ਜਗ੍ਹਾ ਖਾਲੀ ਪਈ ਹੈ, ਜੋ ਕਿ ਰੈਮੀਡੇਸ਼ਨ ਦੇ ਕੰਮ ਲਈ ਵਰਤੀ ਜਾ ਸਕਦੀ ਹੈ। ਇਸ ਲਈ ਰੈਮੀਡੇਸ਼ਨ ਦੇ ਕੰਮ ਨੂੰ ਮੁੱਖ ਰੱਖਦੇ ਹੋਏ ਸਨਾਤਨ ਧਰਮ ਕੁਮਾਰ ਸਭਾ (SDKS) ਨਾਲ ਮਿਤੀ:14-07-2025 ਨੂੰ ਕਮਿਸ਼ਨਰ, ਨਗਰ ਨਿਗਮ, ਪਟਿਆਲਾ ਜੀ ਦੀ ਪ੍ਰਧਾਨਗੀ ਹੇਠ ਮੀਟਿੰਗ ਕੀਤੀ ਗਈ ਅਤੇ ਮੀਟਿੰਗ ਵਿੱਚ ਸਨਾਤਨ ਧਰਮ ਕੁਮਾਰ ਸਭਾ (SDKS) ਵਲੋਂ ਇਹ ਮੰਗ ਕੀਤੀ ਗਈ ਕਿ ਪਬਲਿਕ ਹਿੱਤ ਨੂੰ ਮੁੱਖ ਰੱਖਦੇ ਹੋਏ ਉਹ ਇਸ ਕੰਮ ਵਾਸਤੇ 2 ਏਕੜ ਜਗ੍ਹਾ ਨਗਰ ਨਿਗਮ, ਪਟਿਆਲਾ ਨੂੰ ਦੇਣ ਲਈ ਤਿਆਰ ਹਨ ਅਤੇ ਪੂਰੇ ਇਕ ਸਾਲ ਦੇ ਵਕਫੇ ਲਈ ਕੇਵਲ 2 ਲੱਖ ਰੁਪਏ ਰਾਸ਼ੀ ਵਸੂਲ ਕਰਨਗੇ। ਉਨ੍ਹਾਂ ਵਲੋਂ ਇਹ ਰਾਸ਼ੀ ਅਭਵਾਸ ਵਿੱਚ ਦੇਣ ਲਈ ਕਿਹਾ ਗਿਆ ਹੈ ਅਤੇ MC ਨੂੰ ਇਸ ਪ੍ਰਸਤਾਵ ਵਿੱਚ ਕੋਈ objection ਨਹੀਂ ਹਨ ਕਿਉਂਕਿ ਇਸ ਵਿੱਚ MC ਦੀ legacy waste and other waste disposal ਵਿੱਚ ਫਾਇਦਾ ਹੀ ਹੈ।

ਨਿਗਰਾਨ ਇੰਜੀਨੀਅਰ ਅਤੇ ਮੇਅਰ, ਨਗਰ ਨਿਗਮ, ਪਟਿਆਲਾ ਵਲੋਂ ਦੱਸਿਆ ਕਿ ਸਨਾਤਨ ਧਰਮ ਕੁਮਾਰ ਸਭਾ (SDKS) ਦੀ ਉਕਤ ਜਗ੍ਹਾ ਨਗਰ ਨਿਗਮ ਦੇ ਮੇਨ ਗਾਰਬੇਜ਼ ਦੇ ਬਿਲਕੁੱਲ ਨਾਲ ਹੋਣ ਕਾਰਨ ਇਹ ਜਗ੍ਹਾ ਨਗਰ ਨਿਗਮ, ਪਟਿਆਲਾ ਲਈ ਬਹੁਤ ਢੁੱਕਵੀਂ ਜਗ੍ਹਾ ਹੈ ਕਿਉਂਕਿ ਇਸ ਜਗ੍ਹਾ ਦੇ ਨਾਲ ਹੀ ਨਗਰ ਨਿਗਮ, ਪਟਿਆਲਾ ਦਾ ਮੇਨ ਗਾਰਬੇਜ਼ ਡੰਪ ਦੀ ਪਰੋਮੋਸ਼ਿਓ ਦਾ ਕੰਮ ਚੱਲ ਰਿਹਾ ਹੈ। ਇਸ ਲਈ ਇਹ ਜਗ੍ਹਾ ਨਗਰ ਨਿਗਮ, ਪਟਿਆਲਾ ਨੂੰ ਸਨਾਤਨ ਧਰਮ ਕੁਮਾਰ ਸਭਾ (SDKS) ਤੋਂ ਇਕ ਸਾਲ ਲਈ 2 ਲੱਖ ਰੁਪਏ ਵਿੱਚ ਲੈਣ ਲਈ ਤਜਵੀਜ਼ ਪੇਸ਼ ਕੀਤੀ ਹੈ।

ਲੀਡ ਬੈਂਕ, ਪਟਿਆਲਾ ਦੀ ਰਿਪੋਰਟ ਅਨੁਸਾਰ ਇਹ ਰਕਬਾ ਕੁੱਲ 36 ਕਨਾਲ 15 ਮਰਲੇ ਦਾ ਹੈ, ਜਿਸ ਦੀ 1,20,00,000/- ਤੋਂ 1,25,00,000/- (ਇਕ ਕਰੋੜ ਵੀਹ ਲੱਖ ਰੁਪਏ ਤੋਂ ਇਕ ਕਰੋੜ ਪੰਚੀ ਲੱਖ ਰੁਪਏ) ਪ੍ਰਤੀ ਮਰਲਾ ਮਾਰਕੀਟ ਵੈਲਿਊ ਹੈ। ਸਬ-ਰਾਜਸਟਰਾਜ, ਪਟਿਆਲਾ ਵਲੋਂ ਵੀ ਇਨ੍ਹਾਂ ਹੇਟਾਂ ਦੀ confirmation ਕੀਤੀ ਹੈ।


Annexure R-3


ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਪਟਿਆਲਾ

(ਡੀ.ਆਰ.ਏ. ਸ਼ਾਖਾ)

ਤਹਿਸੀਲਦਾਰ, ਪਟਿਆਲਾ ਵਲੋਂ ਸਪਸ਼ਟ ਕੀਤਾ ਕਿ ਨਗਰ ਨਿਗਮ, ਪਟਿਆਲਾ ਵਲੋਂ ਜੇ ਜਗ੍ਹਾ ਰੇਮੀਡੇਸ਼ਨ ਦੇ ਕੰਮ ਲਈ ਲਿੱਤੀ ਜਾ ਰਹੀ ਹੈ ਉਸ ਜਗ੍ਹਾ ਦੇ ਆਸ-ਪਾਸ ਠੇਕੇ ਦਾ ਬਜਾਈ ਹੇਟ ਲਗਭਗ 70,000/- ਤੋਂ 1,00,000/- ਪ੍ਰਤੀ ਏਕੜ ਪ੍ਰਤੀ ਸਾਲ ਚੌਲ ਰਿਹਾ ਹੈ।


ਜਿਲ੍ਹਾ ਪੱਧਰੀ ਕਮੇਟੀ ਦੇ ਉਕਤ ਹਾਜ਼ਰ ਮੈਂਬਰਾਂ ਵੱਲੋਂ 2 ਏਕੜ ਜਗ੍ਹਾ ਨੂੰ 2 ਲੱਖ ਰੁਪਏ ਪ੍ਰਤੀ ਸਾਲ ਠੇਕਾ ਦੇਣ ਸਬੰਧੀ MC ਦੀ ਤਜਵੀਜ਼ ਮੁਤਾਬਿਕ ਸਹਿਮਤੀ ਦਿੱਤੀ ਗਈ।


ਕਮਿਸ਼ਨਰ,
ਨਗਰ ਨਿਗਮ, ਪਟਿਆਲਾ


ਵਧੀਕ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ (ਸ਼ਹਿਰੀ
ਵਿਕਾਸ), ਪਟਿਆਲਾ


ਉਪ ਮੰਡਲ ਮੈਜਿਸਟਰੇਟ, ਪਟਿਆਲਾ



ਜਿਲ੍ਹਾ ਮਾਲ ਅਫਸਰ,
ਪਟਿਆਲਾ


ਨਿਗਰਾਨ ਇੰਜੀਨੀਅਰ, ਨਗਰ
ਨਿਗਮ, ਪਟਿਆਲਾ


ਜਿਲ੍ਹਾ ਹੈਲਥ ਅਫਸਰ, ਪਟਿਆਲਾ


ਤਹਿਸੀਲਦਾਰ, ਪਟਿਆਲਾ


ਸਬ-ਰਜਿਸਟਰਾਰ, ਪਟਿਆਲਾ

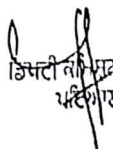

ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ
ਪਟਿਆਲਾ

ਖਿੱਤਾ ਅੰਕਣ ਨੰਬਰ.../1021.../1030.../ਏ.ਡੀ.-2

ਮਿਤੀ: 06-08-2025

ਉਪਰੋਕਤ ਦਾ ਉਤਾਰਾ ਹੇਠ ਲਿਖਿਆ ਨੂੰ ਸੂਚਨਾਂ ਤੇ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਹਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ:-

- 1) ਮਾਨਯੋਗ ਮੈਂਬਰ ਪਾਰਲੀਮੈਂਟ, ਲੋਕ ਸਭਾ ਹਲਕਾ, ਪਟਿਆਲਾ
- 2) ਮਾਨਯੋਗ ਐਮ.ਐਲ.ਏ., ਵਿਧਾਨ ਸਭਾ ਹਲਕਾ, ਪਟਿਆਲਾ ਸ਼ਹਿਰੀ
- 3) ਮੇਅਰ, ਨਗਰ ਨਿਗਮ, ਪਟਿਆਲਾ
- 4) ਕਮਿਸ਼ਨਰ, ਨਗਰ ਨਿਗਮ, ਪਟਿਆਲਾ
- 5) ਉਪ ਮੰਡਲ ਮੈਜਿਸਟਰੇਟ, ਪਟਿਆਲਾ
- 6) ਜਿਲ੍ਹਾ ਮਾਲ ਅਫਸਰ, ਪਟਿਆਲਾ
- 7) ਨਿਗਰਾਨ ਇੰਜੀਨੀਅਰ, ਨਗਰ ਨਿਗਮ, ਪਟਿਆਲਾ
- 8) ਜਿਲ੍ਹਾ ਹੈਲਥ ਅਫਸਰ, ਪਟਿਆਲਾ
- 9) ਤਹਿਸੀਲਦਾਰ, ਪਟਿਆਲਾ
- 10) ਸਬ-ਰਜਿਸਟਰਾਰ, ਪਟਿਆਲਾ


ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ,
ਪਟਿਆਲਾ

Translated Version (English)

(This is a translated version of the document Annexure R-2 &3)

District Deputy Commissioner, Patiala
(D.R.A Branch)

Subject: Regarding taking 2 acres of Land on rent for remediation work.

With reference to the above subject, a meeting of the District Land Fixation Committee was held on **25.07.2025 at 11:30 AM** in the office of the undersigned, regarding taking **2 acres of land on rent for remediation work**, in compliance with the **Punjab Government letter No. 2393-2399 dated 09.09.2020**. The meeting was held under the chairmanship of the undersigned, in which the following members participated.

1. Mr. Ajitpal Singh Kohli, Hon'ble MLA, Patiala Urban Constituency, represented by his nominee Mr. Gurjeen Singh Sahni, MC, Patiala.
2. Mr. Kundan Gogia, Mayor, Municipal Corporation Patiala.
3. Mr. Parmvir Singh, IAS, Commissioner, Municipal Corporation Patiala (joined via video conference).
4. Mrs. Navreet Kaur Sekhon, PCS, Additional Deputy Commissioner (Urban Development), Patiala.
5. Ms. Harjot Kaur, Sub-Divisional Magistrate, Patiala.
6. Mr. Rajinder Chopra, Superintending Engineer, Municipal Corporation Patiala.
7. Mr. Navdeep Singh, District Revenue Officer, Patiala.
8. Dr. Gurpreet Kaur, District Health Officer, Patiala.
9. Mr. Karandeep Bhullar, Tehsildar, Patiala.
10. Mr. Devi Dayal, Vice President, SDKS Patiala.

At the beginning of the meeting, the Supervising Engineer, Municipal Corporation, Patiala, stated that remediation work at the main garbage dump is currently being carried out by Sagar Motors. Due to the limited space available at the main garbage dump, difficulties are being faced in executing the remediation work. Adjacent to the main garbage dump, approximately 4 acres of land belonging to Sanatan Dharam Kumar Sabha (SDKS) is lying vacant and can be utilized for this purpose. Keeping the urgency of the remediation work in view, a meeting was held with Sanatan Dharam Kumar Sabha on 14-07-2025 under the chairmanship of the Commissioner, Municipal Corporation, Patiala. During the meeting, SDKS proposed that, in the interest of public welfare, they are willing to provide 2 acres of land to the Municipal Corporation, Patiala for this work. They further stated that they would charge only ₹2 lakh for a period of one year and requested that the payment be made in advance. The Municipal Corporation has no objection to this proposal, as it would be beneficial for the disposal of legacy waste and other waste.

The Supervising Engineer and the Mayor, Municipal Corporation, Patiala, stated that the said land of Sanatan Dharam Kumar Sabha (SDKS),

being located adjacent to the main garbage dump of the Municipal Corporation, is highly suitable for use by the Municipal Corporation, Patiala. This is because the processing work of the main garbage dump is already being carried out near this site. Therefore, a proposal has been put forward to take this land from Sanatan Dharam Kumar Sabha (SDKS) on lease for one year at a cost of ₹2 lakh.

According to the report of the Lead Bank, Patiala, the total area of this land is 36 kanals and 15 marlas. The market value is estimated to be between ₹1,20,00,000 and ₹1,25,00,000 (i.e., ₹1.20 crore to ₹1.25 crore) per marla. These rates have also been confirmed by the Sub-Registrar, Patiala.

The Tehsildar, Patiala, clarified that the prevailing market lease rate for land in the surrounding area, which is being taken by the Municipal Corporation, Patiala for remediation work, is approximately ₹70,000 to ₹1,00,000 per acre per year.

The members present at the District-Level Committee agreed, as per the proposal of the Municipal Corporation (MC), to lease 2 acres of land at a rate of ₹2 lakh per year.

Commissioner, Municipal Corporation, Patiala
Additional Deputy Commissioner (Urban Development), Patiala;
Sub-Divisional Magistrate, Patiala
District Revenue Officer, Patiala
Superintending Engineer, Municipal Corporation, Patiala
District Health Officer, Patiala
Tehsildar, Patiala
Sub-Registrar, Patiala

Deputy Commissioner, Patiala.

Endorsement No. 1021-1030/AD-2

Dated: 06-08-2025

A copy of the above is forwarded to the following for information and necessary action:

1. Hon'ble Member of Parliament, Lok Sabha Constituency, Patiala
2. Hon'ble MLA, Vidhan Sabha Constituency, Patiala Urban
3. Mayor, Municipal Corporation, Patiala
4. Commissioner, Municipal Corporation, Patiala
5. Sub-Divisional Magistrate, Patiala
6. District Revenue Officer, Patiala
7. Superintending Engineer, Municipal Corporation, Patiala
8. District Health Officer, Patiala
9. Tehsildar, Patiala
10. Sub-Registrar, Patiala

Deputy Commissioner, Patiala.



// TRUE TRANSLATION //

Annexure R-4

15. 95

11.08.2025

ਰੈਮੇਡੇਸ਼ਨ ਦੇ ਕੰਮ ਲਈ 2 ਏਕੜ ਜਗ੍ਹਾ ਕਿਰਾਏ ਤੇ ਲੈਣ ਸਬੰਧੀ:- ਰਿਪੋਰਟ ਨਿਗਰਾਨ ਇੰਜੀਨੀਅਰ (ਓ ਐਂਡ ਐਮ) ਕਿ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ ਦਫਤਰ ਦੇ ਪੱਤਰ ਨੰ. 1021-1030/ਏ.ਡੀ.2 ਮਿਤੀ 06.08.2025 ਦੇ ਹਵਾਲੇ ਵਿੱਚ ਦੱਸਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਨਗਰ ਨਿਗਮ ਪਟਿਆਲਾ ਵੱਲੋਂ ਰੈਮੇਡੇਸ਼ਨ ਦੇ ਕੰਮ ਲਈ ਮੇਨ ਗਾਰਬੇਜ ਡੱਪ ਸਾਈਟ ਤੇ ਜਗ੍ਹਾ ਦੀ ਘਾਟ ਹੋਣ ਕਾਰਨ ਰੈਮੇਡੇਸ਼ਨ ਦੇ ਕੰਮ ਵਿੱਚ ਮੁਸ਼ਕਿਲ ਪੇਸ਼ ਹੋਣ ਕਾਰਨ ਡੱਪਸਾਈਟ ਦੇ ਨਾਲ ਲਗਦੀ ਸਨਾਤਨ ਧਰਮ ਕੁਮਾਰ ਸਭਾ (ਐਸ.ਡੀ.ਕੇ.ਐਸ) ਦੀ 2 ਏਕੜ ਜਗ੍ਹਾ ਨੂੰ ਇਕ ਸਾਲ ਲਈ ਲੀਜ਼/ਰੈਂਟ ਤੇ ਲੈਣ ਲਈ ਰੈਂਟ ਦੇ ਰੇਟ ਨਿਰਧਾਰਤ ਕਰਨ ਲਈ ਇਸ ਦਫਤਰ ਵੱਲੋਂ ਪੱਤਰ ਨੰ. 109/SE ਮਿਤੀ 23.07.2025 ਰਾਹੀਂ ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ ਪਟਿਆਲਾ ਜੀ ਨੂੰ ਲਿਖਿਆ ਗਿਆ ਸੀ। ਜਿਸ ਉਪਰੰਤ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ ਦਫਤਰ ਵਿਖੇ ਮਿਤੀ 25.07.2025 ਨੂੰ ਸਵੇਰੇ 11.30 ਵਜੇ ਡਿਸਟ੍ਰੀਕਟ ਲੈਵਲ ਕਮੇਟੀ ਨਾਲ ਰੈਮੇਡੇਸ਼ਨ ਦੇ ਕੰਮ ਲਈ 2 ਏਕੜ ਜਗ੍ਹਾ ਕਿਰਾਏ ਤੇ ਲੈਣ ਸਬੰਧੀ ਮੀਟਿੰਗ ਮਾਝਯੋਗ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ ਜੀ ਦੀ ਪ੍ਰਧਾਨਗੀ ਹੇਠ ਮੀਟਿੰਗ ਕੀਤੀ ਗਈ ਸੀ। ਜਿਸ ਦੀ ਕਾਰਵਾਈ ਦੀ ਕਾਪੀ ਨਾਲ ਨੱਥੀ ਹੈ।

ਉਕਤ ਮੀਟਿੰਗ ਵਿਚ ਨਿਗਰਾਨ ਇੰਜੀਨੀਅਰ ਅਤੇ ਮੇਅਰ ਨਗਰ ਨਿਗਮ ਪਟਿਆਲਾ ਜੀ ਵੱਲੋਂ ਦੱਸਿਆ ਗਿਆ ਕਿ ਸਨਾਤਨ ਧਰਮ ਕੁਮਾਰ ਸਭਾ ਦੀ ਉਕਤ ਜਗ੍ਹਾ ਨਗਰ ਨਿਗਮ ਦੇ ਮੇਨ ਗਾਰਬੇਜ ਦੇ ਬਿਲਕੁਲ ਨਾਲ ਹੋਣ ਕਾਰਨ ਇਹ ਜਗ੍ਹਾ ਨਗਰ ਨਿਗਮ ਪਟਿਆਲਾ ਲਈ ਬਹੁਤ ਦੁਕੱਠੀ ਜਗ੍ਹਾ ਹੈ ਕਿਉਂਕਿ ਇਸ ਜਗ੍ਹਾ ਦੇ ਨਾਲ ਹੀ ਨਗਰ ਨਿਗਮ ਪਟਿਆਲਾ ਦਾ ਮੇਨ ਗਾਰਬੇਜ ਡੱਪ ਦੀ ਪਰੋਸੈਸਿੰਗ ਦਾ ਕੰਮ ਚੱਲ ਰਿਹਾ ਹੈ। ਇਸ ਲਈ ਇਹ ਜਗ੍ਹਾ ਨਗਰ ਨਿਗਮ ਪਟਿਆਲਾ ਨੂੰ ਸਨਾਤਨ ਧਰਮ ਕੁਮਾਰ ਸਭਾ (sdks) ਤੋਂ ਇਕ ਸਾਲ ਲਈ 2 ਲੱਖ ਰੁਪਏ ਵਿਚ ਲੈਣ ਲਈ ਤਜਵੀਜ ਪੇਸ਼ ਕੀਤੀ ਗਈ ਹੈ। ਮੀਟਿੰਗ ਵਿਚ ਸਨਾਤਨ ਧਰਮ ਕੁਮਾਰ ਸਭਾ (SDKS) ਵੱਲੋਂ ਇਹ ਮੰਗ ਕੀਤੀ ਗਈ ਕਿ ਪਬਲਿਕ ਹਿੱਤ ਨੂੰ ਮੁੱਖ ਰੱਖਦੇ ਉਹ ਇਸ ਕੰਮ ਵਾਸਤੇ 2 ਏਕੜ ਜਗ੍ਹਾ ਨਗਰ ਨਿਗਮ ਪਟਿਆਲਾ ਨੂੰ ਦੇਣ ਲਈ ਤਿਆਰ ਹਨ ਅਤੇ ਪੂਰੇ ਇਕ ਸਾਲ ਦੇ ਵਕਫੇ ਲਈ ਕੇਵਲ 2 ਲੱਖ ਰੁਪਏ ਰਾਸ਼ੀ ਵਸੂਲ ਕਰਨਗੇ। ਉਨ੍ਹਾਂ ਵੱਲੋਂ ਇਹ ਰਾਸ਼ੀ ਅਡਵਾਂਸ ਵਿਚ ਦੇਣ ਲਈ ਕਿਹਾ ਗਿਆ ਹੈ ਅਤੇ MC ਨੂੰ ਇਸ ਪ੍ਰਸਤਾਵ ਵਿਚ ਕੋਈ OBJECTION ਨਹੀਂ ਹਨ ਕਿਉਂਕਿ ਇਸ ਵਿਚ MC ਦੀ legacy waste and other waste disposal ਵਿਚ ਫਾਇਦਾ ਹੀ ਹੈ।

ਉਪਰੋਕਤ ਨੂੰ ਮੁੱਖ ਰੱਖਦੇ ਹੋਏ ਜਿਲਾ ਪੱਧਰੀ ਕਮੇਟੀ ਦੇ ਰਾਜਿਰ ਮੈਂਬਰਾਂ ਵੱਲੋਂ 2 ਏਕੜ ਜਗ੍ਹਾ ਨੂੰ 2 ਲੱਖ ਰੁਪਏ ਪ੍ਰਤੀ ਸਾਲ ਠੇਕਾ ਦੇਣ ਸਬੰਧੀ MC ਦੀ ਤਜਵੀਜ ਮੁਤਾਬਿਕ ਸਹਿਮਤੀ ਦਿੱਤੀ ਗਈ। ਇਸ ਲਈ ਰਿਪੋਰਟ ਜਨਰਲ ਹਾਊਸ ਦੀ ਪ੍ਰਧਾਨਗੀ ਲਈ ਕੇਸ ਰਾਹੀਂ ਕਮਿਸ਼ਨਰ, ਨਗਰ ਨਿਗਮ ਪਟਿਆਲਾ ਜਨਰਲ ਹਾਊਸ ਦੇ ਵਿਚਾਰ ਹਿੱਤ ਪੇਸ਼ ਹੈ।

ਪ੍ਰਵਾਨ ਹੈ।

15	95	11.08.2025	<p>Subject: Regarding leasing 2 acres of land for remediation work:-</p> <p>It is submitted that, in reference to letter No. 1021-1030/AD-2 dated 06.08.2025 from the office of the Deputy Commissioner, as reported by the Superintending Engineer (O&M), due to shortage of space at the main garbage dump site of Municipal Corporation Patiala, difficulties are being faced in carrying out the remediation work. Therefore, for fixing the rent rates for taking on lease/rent for one year the adjoining 2 acres of land belonging to Sanatan Dharam Kumar Sabha (SDKS) next to the dump site, this office had written letter No. 109/SE dated 23.07.2025 to the office of the Deputy Commissioner, Patiala. Subsequently, a meeting regarding taking 2 acres of land on rent for remediation work was held in the office of the Deputy Commissioner on 25.07.2025 at 11:30 AM under the chairmanship of the Hon'ble Deputy Commissioner with the District Level Committee. A copy of the proceedings of the meeting is enclosed herewith.</p> <p>In the aforesaid meeting, the Superintending Engineer and the Mayor, Municipal Corporation Patiala, stated that the said land of Sanatan Dharam Kumar Sabha is located exactly adjacent to the main garbage dump of the Municipal Corporation, and therefore this land is very suitable for Municipal Corporation Patiala, as the processing work of the main garbage dump of the Municipal Corporation Patiala is already going on adjoining this land. Accordingly, a proposal has been put forward to take this land on lease from Sanatan Dharam Kumar Sabha (SDKS) for one year for an amount of ₹2 lakh. In the meeting, Sanatan Dharam Kumar Sabha (SDKS) stated that, keeping public interest in view, they are willing to provide 2 acres of land to Municipal Corporation Patiala for this work and will charge only ₹2 lakh for the entire period of one year. They have requested that this amount be paid in advance, and the MC has no objection to this proposal, as it will be beneficial for the MC in terms of legacy waste and other waste disposal.</p> <p>Keeping the above in view, the present members of the District Level Committee agreed, as per the proposal of the MC, to award the contract for 2 acres of land at ₹2 lakh per year. Therefore, the report is submitted, through the case, for consideration of the Commissioner, Municipal Corporation Patiala, for approval of the General House.</p>	Approved
----	----	------------	--	----------

Established in 1969 BK / 1912 AD

Ph: 2206960
2216960

Shri Sanatan Dharam Kumar Sabha

(Registered Under Societies & Registration Act XXI of 1860)
H.O.: Dharamshala Sheranwali, Sheranwala Gate, PATIALA - 147 001
Email : sdkpatiala@gmail.com

Bal Krishan Singla
President
Cell: 98142-11386

Om Parkash Kapoor
Gen. Secretary
Ph.: 0175-2216960


INSTITUTIONS OF SABHA

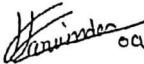
- Aggarwain Hospital
- Anahaj Ashram
- AAKS Senior Secondary School
- Bal Niketan (Orphanage for Girls)
- Sirji Community Centre
- Sirji Foundation and Library, Rose Garden
- Cremation Grounds (Samadhan Bhoomies) Rajpura Road & Ghralori Gate
- Dharamshala Sheranwali
- Rajmata Mohinder Kaur Community Centre (SDKS Bhawan)
- SDKS Ram Mandir
- Seth Ram Prashad, Mata Dhan Devi & Nirmala Devi Stitching & Beauty Parlour Training Centres

Receipt

Received Rs 5,00,000/- (Five Laks Only) via Cheque No 687117 Dt. 03/02/2026 (Transfer Through TRGS / NEFT) from Municipal Corporation, Patiala as a Lease Money of Agriculture Land for the Year 2026 (1 January 2026 to 31 December 2026), adjoining to SDKS Cremation Grounds, Ghlori Gate, Patiala

for President 
Shri Sanatan Dharam Kumar Sabha
PATIALA

C.S.O

09-2-26


03/02/26

ਦਫ਼ਤਰ ਨਗਰ ਨਿਗਮ ਪਟਿਆਲਾ

ਸਫਰ ਦੀ ਨੰਬਰ	ਸਫਰ ਦਾ ਨਾਂ		ਸਫਰ ਦਾ ਵੇਰਵਾ		ਸਪੀਡੋਮੀਟਰ ਦੀ ਰੀਡਿੰਗ		ਮੀਲ/ ਕਿਲੋਮੀਟਰ ਸਫਰ ਕੀਤਾ	ਸਮਾਨ ਦਾ ਵੇਰਵਾ ਜਾਂ ਵਿਅਕਤੀ ਜਿਸ ਨੇ ਸਫਰ ਕੀਤਾ	ਸਰਕਾਰੀ ਡਿਊਟੀ ਜਾਂ ਨਿੱਜੀ	ਤਰੀਕਾ ਦਾ ਵੇਰਵਾ
	ਚਾਲੂ	ਪਹੁੰਚ	ਤੋਂ	ਤੱਕ	ਚਾਲੂ ਸਫਰ	ਸਫਰ ਦਾ ਅੰਤ				
1	2	3	4	5	6	7	8	9	10	11
2/3/8	ਨਗਰ ਨਿਗਮ ਦਫ਼ਤਰ	ਨਗਰ ਨਿਗਮ ਦਫ਼ਤਰ	ਦੁਕਾਨ	ਦੁਕਾਨ	151168	151266	98			ਗੈਰ
	ਤੋਂ ਪਾਈ ਜੋਰ ਰੀਡਿੰਗ		ਪਾਏ ਕਰੋ							
	ਇਸ ਦਿਨ ਇਸ ਪਾਠਕ ਕਰੋ									
	ਦੀਨਾਂ ਵਿਚਲੀ ਦੂਰੀ		ਦੀਨਾਂ ਵਿਚਲੀ ਦੂਰੀ							
	ਨਗਰ ਨਿਗਮ ਦਫ਼ਤਰ									
3/3/8	ਨਗਰ ਨਿਗਮ ਦਫ਼ਤਰ	ਨਗਰ ਨਿਗਮ ਦਫ਼ਤਰ	ਦੁਕਾਨ	ਦੁਕਾਨ	151266	151361	95			ਗੈਰ
	ਤੋਂ ਪਾਈ ਜੋਰ ਰੀਡਿੰਗ		ਪਾਏ ਕਰੋ							
	ਇਸ ਦਿਨ ਇਸ ਪਾਠਕ ਕਰੋ									
	ਦੀਨਾਂ ਵਿਚਲੀ ਦੂਰੀ		ਦੀਨਾਂ ਵਿਚਲੀ ਦੂਰੀ							
	ਨਗਰ ਨਿਗਮ ਦਫ਼ਤਰ									
4/3/8	ਨਗਰ ਨਿਗਮ ਦਫ਼ਤਰ	ਨਗਰ ਨਿਗਮ ਦਫ਼ਤਰ	ਦੁਕਾਨ	ਦੁਕਾਨ	151361	151456	95			ਗੈਰ
	ਤੋਂ ਪਾਈ ਜੋਰ ਰੀਡਿੰਗ		ਪਾਏ ਕਰੋ							
	ਇਸ ਦਿਨ ਇਸ ਪਾਠਕ ਕਰੋ									
	ਦੀਨਾਂ ਵਿਚਲੀ ਦੂਰੀ		ਦੀਨਾਂ ਵਿਚਲੀ ਦੂਰੀ							
	ਨਗਰ ਨਿਗਮ ਦਫ਼ਤਰ									

ਦਫ਼ਤਰ ਨਗਰ ਨਿਗਮ ਪਟਿਆਲਾ

ਸਫਰ ਦੀ ਮਿਤੀ	ਸਫਰ ਦਾ ਸਮਾਂ		ਸਫਰ ਦਾ ਵੇਰਵਾ		ਸਪੀਡੋਮੀਟਰ ਦੀ ਰੀਡਿੰਗ		ਮੀਲ/ ਕਿਲੋਮੀਟਰ ਸਫਰ ਕੀਤਾ	ਸਮਾਨ ਦਾ ਵੇਰਵਾ ਜਾਂ ਵਿਆਕਤੀ ਜਿਸ ਨੇ ਸਫਰ ਕੀਤਾ	ਸਹਕਾਰੀ ਡਿਊਟੀ ਜਾਂ ਨਿਜੀ	ਡਰਾਈਵ ਦੇ ਦਸਤਖਤ
	ਸ਼ੁਰੂ	ਖਤਮ	ਮੀ	ਕਿਲੋ	ਚਾਲੂ ਸਫਰ	ਸਫਰ ਦਾ ਅੰਤ				
14/12	3:00	3:30	ਗੋਰਾ ਕਲੋਨ	ਗੋਰਾ ਕਲੋਨ	151999	152089	90			ਗੋਰਾ ਕਲੋਨ
			ਗੋਰਾ ਕਲੋਨ	ਗੋਰਾ ਕਲੋਨ						
			ਗੋਰਾ ਕਲੋਨ	ਗੋਰਾ ਕਲੋਨ						
			ਗੋਰਾ ਕਲੋਨ	ਗੋਰਾ ਕਲੋਨ						
			ਗੋਰਾ ਕਲੋਨ	ਗੋਰਾ ਕਲੋਨ						
19/12	3:00	3:30	ਗੋਰਾ ਕਲੋਨ	ਗੋਰਾ ਕਲੋਨ	152089	152184	95			ਗੋਰਾ ਕਲੋਨ
			ਗੋਰਾ ਕਲੋਨ	ਗੋਰਾ ਕਲੋਨ						
			ਗੋਰਾ ਕਲੋਨ	ਗੋਰਾ ਕਲੋਨ						
			ਗੋਰਾ ਕਲੋਨ	ਗੋਰਾ ਕਲੋਨ						
			ਗੋਰਾ ਕਲੋਨ	ਗੋਰਾ ਕਲੋਨ						
16/12	3:00	3:30	ਗੋਰਾ ਕਲੋਨ	ਗੋਰਾ ਕਲੋਨ	152184	152264	80			ਗੋਰਾ ਕਲੋਨ
			ਗੋਰਾ ਕਲੋਨ	ਗੋਰਾ ਕਲੋਨ						
			ਗੋਰਾ ਕਲੋਨ	ਗੋਰਾ ਕਲੋਨ						
			ਗੋਰਾ ਕਲੋਨ	ਗੋਰਾ ਕਲੋਨ						

ਦਫ਼ਤਰ ਨਗਰ ਨਿਗਮ ਪਟਿਆਲਾ

ਸਫਰ ਦੀ ਨੰਬਰ	ਸਫਰ ਦਾ ਸਮਾ		ਸਫਰ ਦਾ ਵੇਰਵਾ		ਸਪੀਡੋਮੀਟਰ ਦੀ ਗਿਣਤੀ		ਮੀਲ/ਕਿਲੋਮੀਟਰ ਸਫਰ ਕੀਤਾ	ਸਮਾਨ ਦਾ ਵੇਰਵਾ ਜਾਂ ਵਿਅਕਤੀ ਜਿਸ ਨੇ ਸਫਰ ਕੀਤਾ	ਸਰਕਾਰੀ ਡਿਊਟੀ ਜਾਂ ਨਿੱਜੀ	ਬਰਾਬਰੀ ਦੇ ਵਾਜਬ
	ਚਾਲੂ	ਸਮਾਪਤ	ਖੰ	ਤਕ	ਚਾਲੂ ਸਫਰ	ਸਫਰ ਦਾ ਅੰਤ				
3/1/25	ਸ਼ਾਹ/ਸ਼ਾਮ	ਦਫ਼ਤਰ	ਪੰਟੋਨ	ਪੰਥ	155523	155602	79			ਗਰ
	ਪੰਥ	ਦਫ਼ਤਰ	ਗਰ	ਸ਼ਾਹ						
	ਦੀਆ	ਸ਼ਾਹ	ਦਫ਼ਤਰ	ਪੰਥ						
1/1/25	ਸ਼ਾਹ/ਸ਼ਾਮ	ਦਫ਼ਤਰ	ਪੰਟੋਨ	ਪੰਥ	155602	155692	90			ਗਰ
	ਪੰਥ	ਦਫ਼ਤਰ	ਗਰ	ਸ਼ਾਹ						
	ਦੀਆ	ਸ਼ਾਹ	ਦਫ਼ਤਰ	ਪੰਥ						
2/1/25	ਸ਼ਾਹ/ਸ਼ਾਮ	ਦਫ਼ਤਰ	ਪੰਟੋਨ	ਪੰਥ	155692	155767	75			ਗਰ
	ਪੰਥ	ਦਫ਼ਤਰ	ਗਰ	ਸ਼ਾਹ						
	ਦੀਆ	ਸ਼ਾਹ	ਦਫ਼ਤਰ	ਪੰਥ						

ਦਫ਼ਤਰ ਨਗਰ ਨਿਗਮ ਪਟਿਆਲਾ

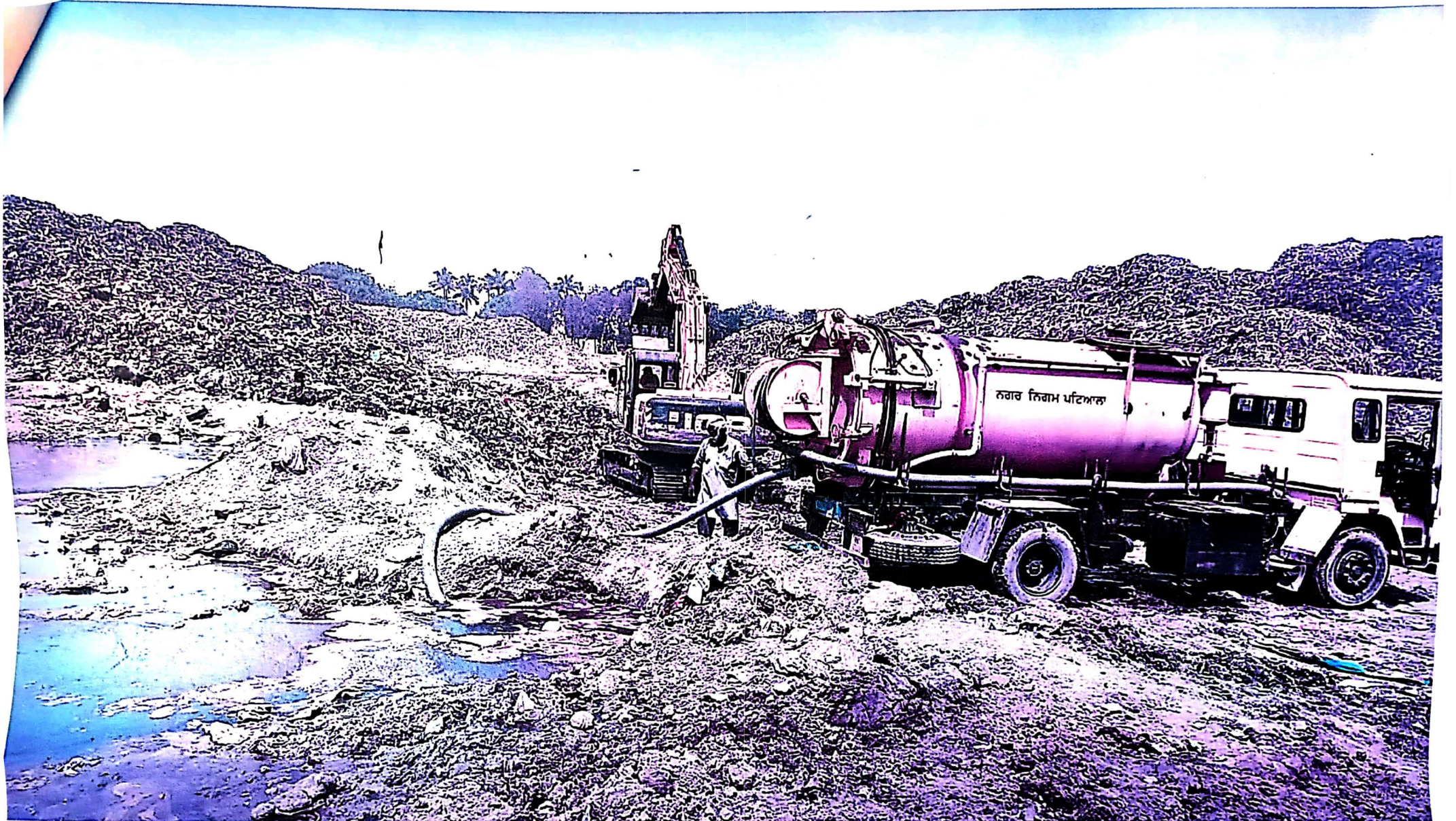
ਸਫ਼ਰ ਦੀ ਸੰਖਿਆ	ਸਫ਼ਰ ਦਾ ਸਮਾਂ		ਸਫ਼ਰ ਦਾ ਵੇਰਵਾ		ਸਪੀਡੋਮੀਟਰ ਦੀ ਰੀਡਿੰਗ		ਮੀਲ/ਕਿਲੋਮੀਟਰ ਸਫ਼ਰ ਕੀਤਾ	ਸਮਾਨ ਦਾ ਵੇਰਵਾ ਜਾਂ ਵਿਅਕਤੀ ਜਿਸ ਨੇ ਸਫ਼ਰ ਕੀਤਾ	ਸਰਕਾਰੀ ਡਿਊਟੀ ਜਾਂ ਨਿੱਜੀ	ਕੰਮ ਦਾ
	ਸ਼ੁਰੂ	ਸਮੇਂ	ਸਥਾਂ	ਕਿੱਤਾ	ਚਾਲੂ ਸਫ਼ਰ	ਸਫ਼ਰ ਦਾ ਅੰਤ				
1	2	3	4	5	6	7	8	9	10	
11/26	M.C	ਦਫ਼ਤਰ ਤੋਂ ਪਟੋਲ ਪੈਕ ਪੈਕ ਤੋਂ ਦਫ਼ਤਰ	ਦਫ਼ਤਰ	ਪਟੋਲ ਪੈਕ ਪੈਕ ਤੋਂ ਦਫ਼ਤਰ	156014	156099	85			ਸਰਕਾਰੀ ਕਾਰ
				ਦਫ਼ਤਰ ਤੋਂ ਪਟੋਲ ਪੈਕ ਪੈਕ ਤੋਂ ਦਫ਼ਤਰ						
				ਦਫ਼ਤਰ ਤੋਂ ਪਟੋਲ ਪੈਕ ਪੈਕ ਤੋਂ ਦਫ਼ਤਰ						
3/1/26	M.C	ਦਫ਼ਤਰ ਤੋਂ ਪਟੋਲ ਪੈਕ ਪੈਕ ਤੋਂ ਦਫ਼ਤਰ	ਦਫ਼ਤਰ	ਪਟੋਲ ਪੈਕ ਪੈਕ ਤੋਂ ਦਫ਼ਤਰ	156099	156181	82			ਸਰਕਾਰੀ ਕਾਰ
				ਦਫ਼ਤਰ ਤੋਂ ਪਟੋਲ ਪੈਕ ਪੈਕ ਤੋਂ ਦਫ਼ਤਰ						
				ਦਫ਼ਤਰ ਤੋਂ ਪਟੋਲ ਪੈਕ ਪੈਕ ਤੋਂ ਦਫ਼ਤਰ						
				ਦਫ਼ਤਰ ਤੋਂ ਪਟੋਲ ਪੈਕ ਪੈਕ ਤੋਂ ਦਫ਼ਤਰ						
11/26	M.C	ਦਫ਼ਤਰ ਤੋਂ ਪਟੋਲ ਪੈਕ ਪੈਕ ਤੋਂ ਦਫ਼ਤਰ	ਦਫ਼ਤਰ	ਪਟੋਲ ਪੈਕ ਪੈਕ ਤੋਂ ਦਫ਼ਤਰ	156181	156261	80			ਸਰਕਾਰੀ ਕਾਰ
				ਦਫ਼ਤਰ ਤੋਂ ਪਟੋਲ ਪੈਕ ਪੈਕ ਤੋਂ ਦਫ਼ਤਰ						
				ਦਫ਼ਤਰ ਤੋਂ ਪਟੋਲ ਪੈਕ ਪੈਕ ਤੋਂ ਦਫ਼ਤਰ						
				ਦਫ਼ਤਰ ਤੋਂ ਪਟੋਲ ਪੈਕ ਪੈਕ ਤੋਂ ਦਫ਼ਤਰ						



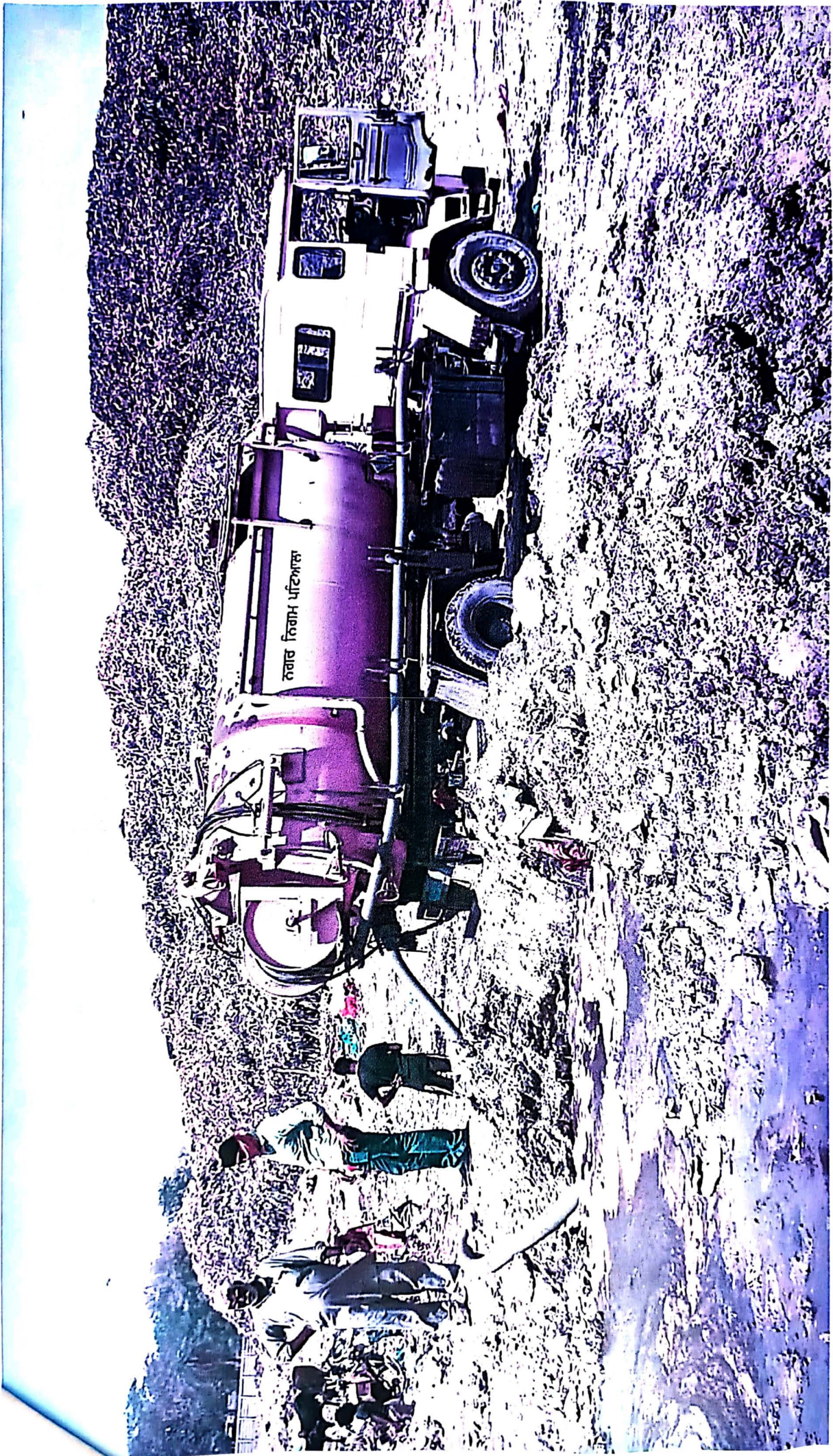


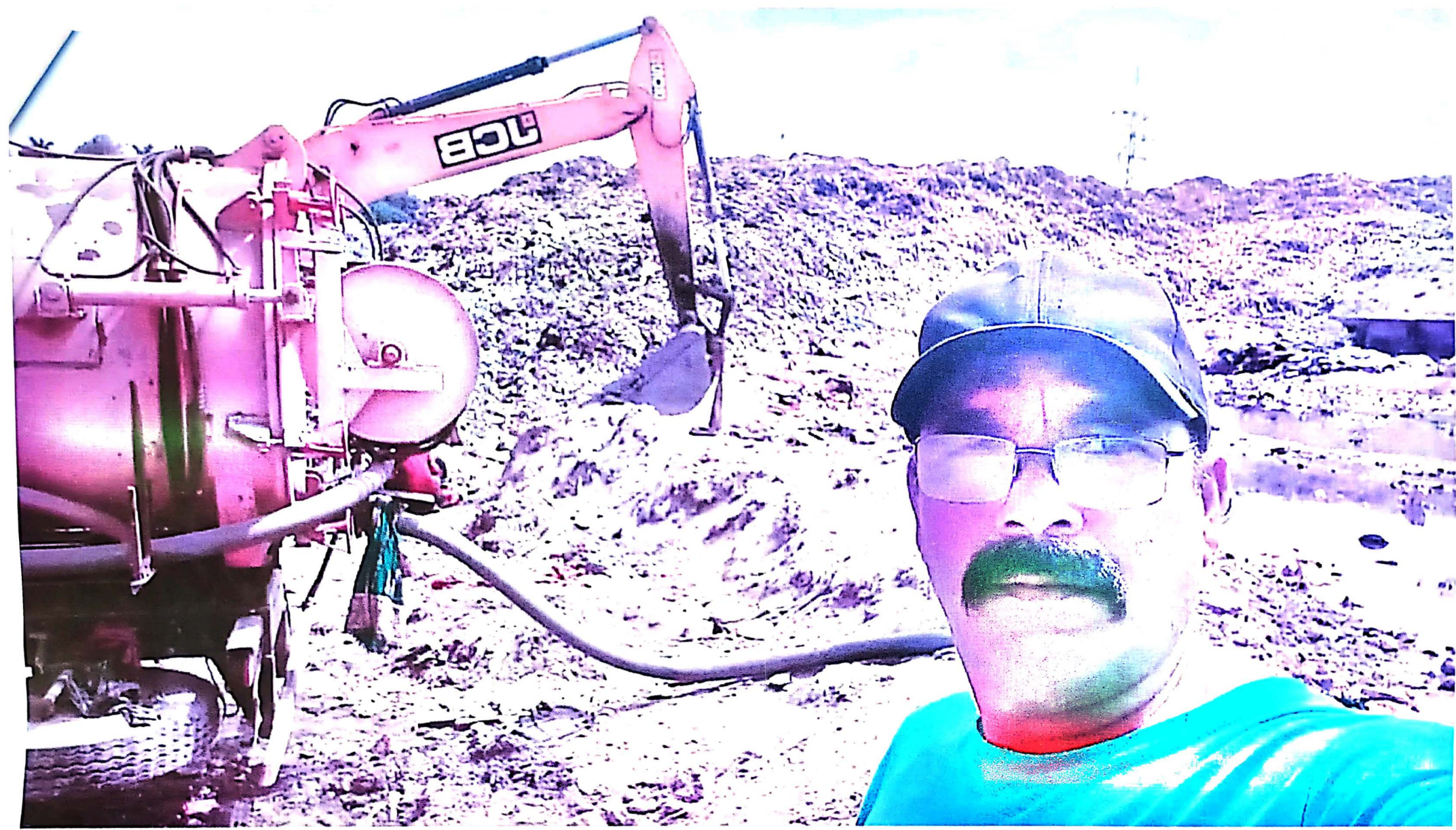






















GPS Map Camera

Check In

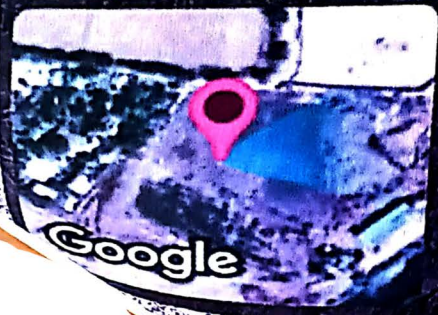
Patiala, Punjab, India

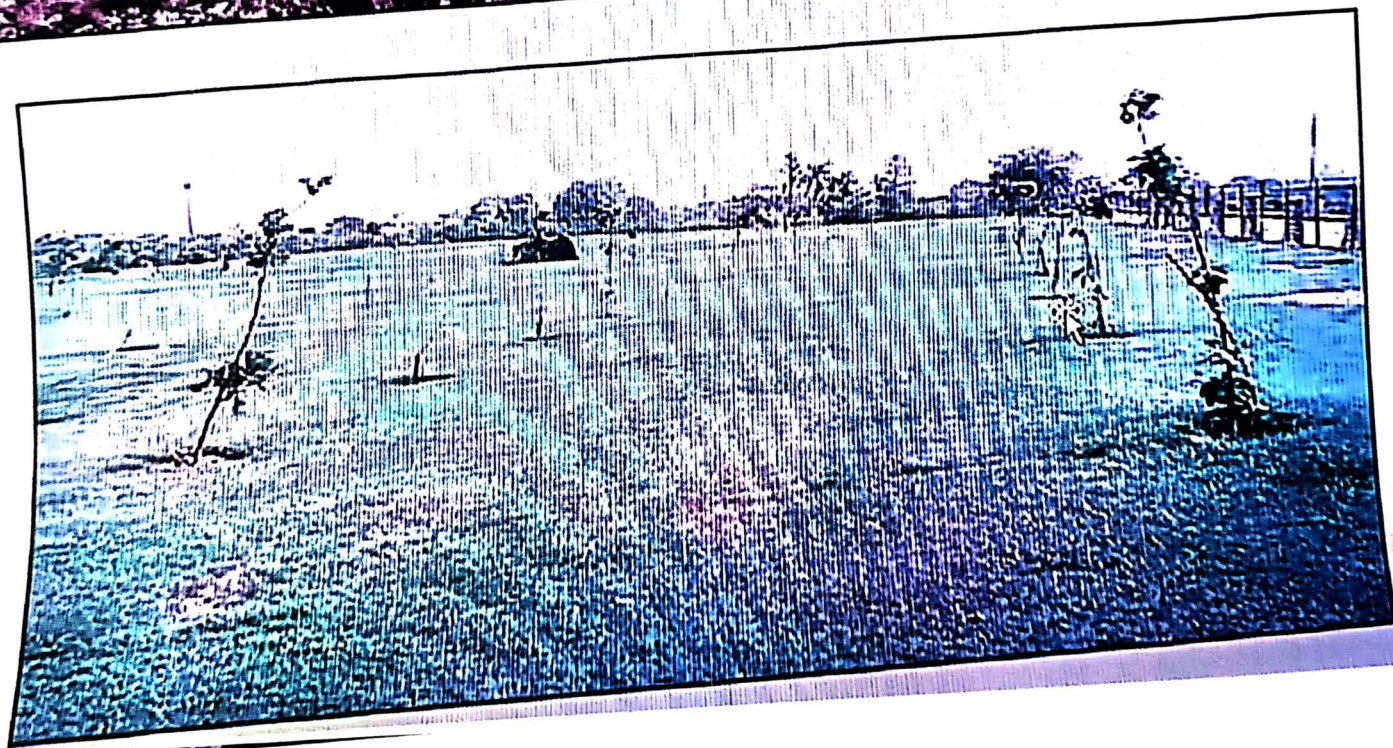
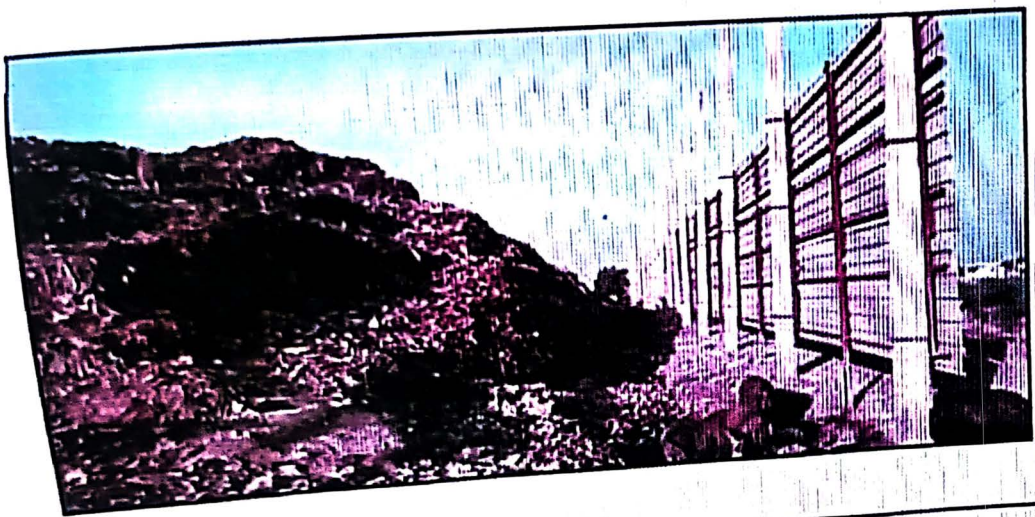


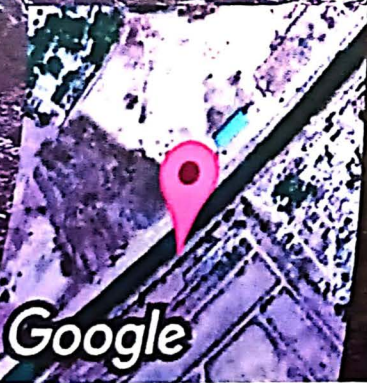
Cremation Ground Patiala, Punjab 147001,
India Ghallori, Gate, Patiala, Punjab 147001,
India

Lat 30.31825° Long 76.412737°

Friday, 24/04/2026 03:50 PM GMT +05:30



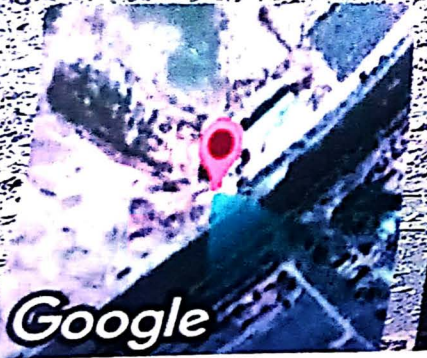




Raymajra, Punjab, India
8c88+q8m, Sunny Enclave, Patiala, Raymajra, Punjab
147001, India
Lat 30.316952° Long 76.41347°
06/02/25 03:24 PM GMT +05:30



GPS Map Camera



Google

Patiala, Punjab, India

Chota Arai Majra Patiala, Joginder Rajbhar, Sunny Enclave, Patiala, Punjab 147103, India

Lat 30.31713° Long 76.413593°

Wednesday, 15/04/2026 10:39 AM GMT +05:30

Established in 1969 BK / 1912 AD

Ph: 2206960
2216960

Shri Sanatan Dharam Kumar Sabha

(Registered Under Societies & Registration Act XXI of 1860)
H.O.: Dharamshala Sheranwali, Sheranwala Gate, PATIALA - 147 001
Email : sdkspatiala@gmail.com

Bal Krishan Singla
President
Cell: 98142-11386

Om Parkash Kapoor
Gen. Secretary
Ph.: 0175-2216960

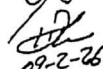
INSTITUTIONS OF SABHA


- Aggarwain Hospital
- Apahaj Ashram
- ARKS Senior Secondary School
- Bal Niketan (Orphanage for Girls)
- Bijji Community Centre
- Bijji Foundation and Library, Rose Garden
- Cremation Grounds (Samsan Bhaomies) Rajpura Road & Ghlori Gate
- Dharamshala Sheranwali
- Rajmata Mahinder Kaur Community Centre (SDKS Bhawan)
- SDKS Ram Mandir
- Sethi Ram Prashad, Mata Dhan Devi & Nirmala Devi Stitching & Beauty Parlour Training Centres

Receipt

Received Rs 5,00,000/- (Five Laks Only) via Cheque No 687117 Dt. 03/02/2026 (Transfer Through TRGS / NEFT) from Municipal Corporation, Patiala as a Lease Money of Agriculture Land for the Year 2026 (1 January 2026 to 31 December 2026), adjoining to SDKS Cremation Grounds, Ghlori Gate, Patiala

for President 
Shri Sanatan Dharam Kumar Sabha
PATIALA

C.S.O

09-2-26

 03/02/26

ਵਿਸ਼ਾ- ਰੈਮੀਡੇਸ਼ਨ ਦੇ ਕੰਮ ਲਈ 5 ਏਕੜ ਜਗ੍ਹਾ ਕਿਰਾਏ ਤੇ ਲੈਣ ਲਈ ਸਨਾਤਨ ਧਰਮ ਭੁਮਾਰ ਸਭਾ ਨਾਲ ਐਮ.ਓ.ਯੂ ਕਰਨ ਸਬੰਧੀ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਸਬੰਧੀ ਦੱਸਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਨਗਰ ਨਿਗਮ ਪਟਿਆਲਾ ਵੱਲੋਂ ਰੈਮੀਡੇਸ਼ਨ ਦੇ ਕੰਮ ਲਈ ਮੇਨ ਗਾਰਬੇਜ਼ ਡੱਪ ਸਾਈਟ ਤੇ ਜਗ੍ਹਾ ਦੀ ਘਾਟ ਹੋਣ ਕਾਰਨ ਰੈਮੀਡੇਸ਼ਨ ਦੇ ਕੰਮ ਵਿਚ ਮੁਸ਼ਕਿਲ ਪੇਸ਼ ਹੋਣ ਕਾਰਨ ਡੱਪਸਾਈਟ ਦੇ ਨਾਲ ਲੱਗਦੀ ਸਨਾਤਨ ਧਰਮ ਭੁਮਾਰ ਸਭਾ (ਐਸ.ਡੀ.ਕੇ.ਐਸ) ਦੀ 5 ਏਕੜ ਜਗ੍ਹਾ ਨੂੰ ਨਗਰ ਨਿਗਮ ਪਟਿਆਲਾ ਵੱਲੋਂ ਇਕ ਸਾਲ ਲਈ ਕਿਰਾਏ ਤੇ ਲੈਣ ਲਈ ਕਮਿਸ਼ਨਰ ਨਗਰ ਨਿਗਮ ਪਟਿਆਲਾ ਜੀ ਵੱਲੋਂ ਮਿਤੀ 03-02-2026 ਨੂੰ ਪ੍ਰਵਾਨਗੀ ਦੇ ਦਿੱਤੀ ਗਈ ਸੀ। ਜਿਸ ਸਬੰਧੀ ਸਨਾਤਨ ਧਰਮ ਭੁਮਾਰ ਸਭਾ (ਐਸ.ਡੀ.ਕੇ.ਐਸ) ਨਾਲ ਨਿਮਨ ਲਿਖਤ ਇਕਰਾਰਨਾਮਾ ਕਰਨਾ ਉਚਿੱਤ ਹੋਵੇਗਾ।

ਇਕਰਾਰਨਾਮਾ

ਇਹ ਇਕਰਾਰਨਾਮਾ ਹੇਠ ਲਿਖੀਆਂ ਦੋਹਾਂ ਧਿਰਾਂ ਵਿਚਕਾਰ ਅੱਜ ਮਿਤੀ ਨੂੰ ਕੀਤਾ ਗਿਆ।

1. ਕਮਿਸ਼ਨਰ, ਨਗਰ ਨਿਗਮ, ਪਟਿਆਲਾ (ਜਾਂ ਉਨ੍ਹਾਂ ਵੱਲੋਂ ਅਧਿਕਾਰਤ ਅਧਿਕਾਰੀ), ਨਗਰ ਨਿਗਮ, ਪਟਿਆਲਾ ਜਿਸ ਨੂੰ ਧਿਰ ਨੰ. 1 ਕਿਹਾ ਗਿਆ ਹੈ।

ਅਤੇ

2. ਪ੍ਰਧਾਨ ਸਨਾਤਨ ਧਰਮ ਭੁਮਾਰ ਸਭਾ (ਐਸ.ਡੀ.ਕੇ.ਐਸ) ਜਾਂ ਉਨ੍ਹਾਂ ਵੱਲੋਂ ਅਧਿਕਾਰਤ ਪ੍ਰਤੀਨਿਧੀ ਜਿਸਨੂੰ ਧਿਰ ਨੰ. 2 ਕਿਹਾ ਗਿਆ ਹੈ।

ਇਕਰਾਰਨਾਮੇ ਦੀਆਂ ਸ਼ਰਤਾਂ ਹੇਠ ਲਿਖੇ ਅਨੁਸਾਰ ਹੋਣਗੀਆਂ

1. ਇਹ ਕਿ ਧਿਰ ਨੰ. 2 ਆਪਣੀ ਮਾਲਕੀ ਵਾਲੀ 5 ਏਕੜ ਜਗ੍ਹਾਂ ਧਿਰ ਨੰ. 1 ਨੂੰ ਇੱਕ ਸਾਲ ਦੇ ਸਮੇਂ ਲਈ ਦੇ ਦਿੱਤੀ ਹੈ, ਇਹ ਜਗ੍ਹਾਂ ਧਿਰ ਨੰ. 1 ਵੱਲੋਂ ਸਿਰਫ ਲੈਗੇਸੀ ਵੇਸਟ ਦੀ ਰੈਮੀਡੇਸ਼ਨ ਦੇ ਪਰਾਪਜ਼ ਲਈ ਵਰਤਣ ਦੀ ਪਾਬੰਦ ਹੋਵੇਗੀ ਅਤੇ ਧਿਰ ਨੰ. 1 ਇਸ ਜਗ੍ਹਾਂ ਨੂੰ ਕਿਸੇ ਵੀ ਹੋਰ ਵਿਅਕਤੀ/ ਸੰਸਥਾ/ ਏਜੰਸੀ ਨੂੰ ਸਬਲੈਟ ਨਹੀਂ ਕਰੇਗੀ।
2. ਧਿਰ ਨੰ. 1 ਧਿਰ ਨੰ. 2 ਨੂੰ ਇਸ ਜਗ੍ਹਾਂ ਦੇ ਬਦਲੇ 5 ਲੱਖ ਰੁਪਏ ਸਾਲਾਨਾ ਕਿਰਾਇਆ ਦੇਣ ਦੀ ਪਾਬੰਦ ਹੋਵੇਗੀ ਅਤੇ ਧਿਰ ਨੰ. 1 ਵੱਲੋਂ ਇੱਕ ਸਾਲ ਦਾ ਬਣਦਾ 5,00,000/- (ਪੰਜ ਲੱਖ ਰੁਪਏ) ਕਿਰਾਇਆ ਧਿਰ ਨੰ. 2 ਦੇ ਆਬੋਰਾਈਜ਼ਡ ਅਕਾਊਂਟ ਵਿੱਚ ਅਡਵਾਂਸ ਜਮ੍ਹਾਂ ਕਰਵਾ ਦਿੱਤੇ ਹਨ।
3. ਧਿਰ ਨੰ. 1 ਲੀਜ਼ ਤੇ ਲਈ ਜਗ੍ਹਾਂ ਤੇ ਕਿਸੇ ਵੀ ਤਰ੍ਹਾਂ ਦੀ ਪੱਕੀ ਉਸਾਰੀ ਨਾ ਕਰਨ ਦੀ ਪਾਬੰਦ ਹੋਵੇਗੀ।
4. ਧਿਰ ਨੰ. 1 ਲੈਗੇਸੀ ਵੇਸਟ ਦੀ ਰੈਮੀਡੇਸ਼ਨ ਉਪਰੰਤ ਇਹ 5 ਏਕੜ ਜਗ੍ਹਾਂ ਸਾਫ ਸਫਾਈ ਕਰਵਾ ਕੇ ਧਿਰ ਨੰ. 2 ਨੂੰ ਵਾਪਸ ਕਰਨ ਦੀ ਪਾਬੰਦੀ ਹੋਵੇਗੀ।
5. ਧਿਰ ਨੰ. 2 ਕਿਸੇ ਵੀ ਹਾਲਤ ਵਿੱਚ ਇਹ 5 ਏਕੜ ਜਗ੍ਹਾਂ ਇੱਕ ਸਾਲ ਦੇ ਵਕਫੇ ਤੋਂ ਪਹਿਲਾਂ ਖਾਲੀ ਨਾ ਕਰਾਉਣ ਲਈ ਪਾਬੰਦ ਹੋਵੇਗੀ, ਜੇਕਰ ਇਸ ਨੂੰ ਅਗਲੇ ਸਾਲਾਂ ਲਈ ਵਧਾਇਆ ਜਾਣਾ ਹੈ ਤਾਂ ਧਿਰ ਨੰ. 1 ਅਤੇ 2 ਆਪਸੀ ਸਹਿਮਤੀ ਨਾਲ ਵਧਾ ਸਕਦੇ ਹਨ।
6. ਧਿਰ ਨੰ. 1 ਕੰਮ ਦੇ ਮੁਕੰਮਲ ਹੋਣ ਉਪਰੰਤ ਧਿਰ ਨੰ. 2 ਨੂੰ ਜਦੋਂ ਵੀ ਜਗ੍ਹਾਂ ਵਾਪਸ ਸੌਂਪਣੀ ਹੋਵੇਗੀ ਉਸ ਸਮੇਂ ਧਿਰ ਨੰ. 1 ਵੱਲੋਂ ਸੁੱਟੇ ਜਾਣ ਵਾਲੇ ਕੂੜੇ ਕਾਰਨ ਜੇਕਰ ਧਿਰ ਨੰ. 2 ਦੀ ਦੀਵਾਰ ਦਾ ਕੋਈ ਵੀ ਨੁਕਸਾਨ ਹੋਇਆ ਹੈ ਜਾਂ ਹੁੰਦਾ ਹੈ ਤਾਂ ਧਿਰ ਨੰ. 1 ਵੱਲੋਂ ਉਸ ਦੀਵਾਰ ਨੂੰ ਬਣਵਾਕੇ ਦਿੱਤਾ ਜਾਵੇਗਾ।
7. ਧਿਰ ਨੰ. 1 ਵੱਲੋਂ 2 ਮਹੀਨੇ ਉਪਰੰਤ ਵੱਡੀ ਨਦੀ ਵਾਲੀ ਥਾਂ ਵਾਲੇ ਪਾਸੇ ਤੋਂ ਕੂੜਾ ਸੁੱਟਣ ਲਈ ਪਾਬੰਦ ਹੋਵੇਗੀ।

ਹਸਤਾਖਰ	ਹਸਤਾਖਰ

ਧਿਰ ਨੰ.1	ਧਿਰ ਨੰ.2
ਅਧਿਕਾਰਤ ਕਰਮਚਾਰੀ ਵੱਲੋਂ ਕਮਿਸ਼ਨਰ ਨਗਰ ਨਿਗਮ ਪਟਿਆਲਾ	ਪ੍ਰਧਾਨ, ਸਨਾਤਨ ਧਰਮ ਕੁਮਾਰ ਸਭਾ

ਗਵਾਰ ਨੰ. 1
ਨਗਰ ਨਿਗਮ, ਪਟਿਆਲਾ।

ਗਵਾਰ ਨੰ.2
ਸਨਾਤਨ ਧਰਮ ਕੁਮਾਰ ਸਭਾ, ਪਟਿਆਲਾ।

ਐਮ.ਓ.ਯੂ ਕਰਨ ਲਈ ਉੱਚ ਅਧਿਕਾਰੀ ਨੂੰ ਨਿਯੁਕਤ ਕਰਨ ਸਬੰਧੀ ਰਿਪੋਰਟ ਅਗਲੇਰੀ ਕਾਰਵਾਈ ਹਿੱਤ ਪੇਸ਼ ਹੋ ਜੀ।

ਉੱਚ ਸਭਾ ਦੀ ਅਧਿਕਾਰੀ ਨੂੰ ਨਿਯੁਕਤ ਕਰਨ ਸਬੰਧੀ ਅਧਿਕਾਰੀ ਰਿਪੋਰਟ

J/L.P.L

C.S/O

[Signature]

03/03/26

C.M.C

dand Branch supdt *[Signature]*
is proposed for ~~being~~ representative
of cooperation

For directions/ approval pls.

60/65/26
ਕਮਿਸ਼ਨਰ, ਨਗਰ ਨਿਗਮ, ਪਟਿਆਲਾ

C.M.C.

As above
approved

[Signature]
6/3
ਕਮਿਸ਼ਨਰ

[Signature]
3/3

153/2B
6/3/26

[Signature]
6/3

Supdt

153/2B
6-3-26

As he hasn't done job
well late, therefore
Recommended, C.S.O, Navdeep Sharma
is authorized to make / sign
agreement. L.O. (Pw) to amount
[Signature]

[Signature]
30/3/26

Translated Version (English)

(This is a translated version of the document Annexure R-9)

Subject – Regarding signing an M.O.U. with Sanatan Dharam Kumar Sabha for taking 5 acres of land on rent for remediation work.

With reference to the above subject, it is stated that due to shortage of space at the main garbage dump site for remediation work by Municipal Corporation Patiala, difficulties are being faced in carrying out the remediation work. Therefore, for taking on rent 5 acres of land of Sanatan Dharam Kumar Sabha (S.D.K.S.), adjoining the dumpsite, for one year by Municipal Corporation Patiala, approval was granted by the Commissioner, Municipal Corporation Patiala on dated 03-02-2026. In this regard, it would be appropriate to execute the following agreement with Sanatan Dharam Kumar Sabha (S.D.K.S).

Agreement

This agreement has been made today on dated.....between the following two parties.

1. Commissioner, Municipal Corporation, Patiala (or an officer authorized by him), Municipal Corporation, Patiala, hereinafter referred to as Party No. 1.

And

2. President, Sanatan Dharam Kumar Sabha (S.D.K.S) or his authorized representative, hereinafter referred to as Party No. 2.

The terms of the agreement shall be as follows.

1. That Party No. 2 has given its owned 5 acres of land to Party No. 1 for a period of one year; this land shall be used by Party No. 1 only for the purpose of remediation of legacy waste, and Party No. 1 shall not sublet this land to any other person/organization/agency.
2. Party No. 1 shall be bound to pay annual rent of Rs. 5 lakh for this land to Party No. 2, and Party No. 1 has deposited in advance the due rent for one year amounting to Rs. 5,00,000/- (Rupees Five Lakh) in the authorized account of Party No. 2.
3. Party No. 1 shall be bound not to carry out any permanent construction on the leased land.
4. Party No. 1 shall be bound to hand over this 5 acres of land back to Party No. 2 after cleaning of the land upon completion of remediation of legacy waste.
5. Party No. 2 shall be bound in no case to get this 5 acres of land vacated before the completion of one year period, and if it is to be extended for further years, Party No. 1 and Party No. 2 may extend it with mutual consent.
6. Party No. 1, upon completion of the work, whenever the land is to be handed over back to Party No. 2, if any damage has occurred or occurs to the wall of Party No. 2 due to the waste thrown by Party No. 1, then Party No. 1 shall get that wall repaired.
7. Party No. 1 shall be bound, after 2 months, to dump waste from the side of the Vadi Nadi(River) area.

Signature	Signature
Party No. 1	Party No. 2
Authorized employee on behalf of Commissioner, Municipal Corporation, Patiala	President, Sanatan Dharam Kumar Sabha

Witness No. 1
Municipal Corporation, Patiala.

Witness No.2
Sanatan Dharam Kumar Sabha, Patiala

Report regarding appointment of a senior officer for signing the M.O.U is submitted herewith for further necessary action.



// TRUE TRANSLATION //



ਨਗਰ

53

ਨਿਗਮ

ਪਤਿਆਲਾ

MUNICIPAL CORPORATION PATIALA

Letter of Award

To,

M/s Suntan Life,
#27, Sector-12 Panchkula
Panchkulla, Haryana.
Mobile - +91-9855880022
Email - reach.suntanlife@gmail.com

Subject

No: 1475Date: 26/2/2026

Letter of Award of Work –Integrated Solid Waste Management in Patiala Door to Door Collection, Segregation Transportation Processing Disposal of fresh waste from the 60 wards of Patiala city, Petrolling Collection and Disposal of Silt from Drains

With reference to your letter of acceptance bearing no STL/2602187 dt 12.02.2026, for the work of "Integrated Solid Waste Management in Patiala Door to Door Collection, Segregation Transportation Processing Disposal of fresh waste from the 60 wards of Patiala city, Petrolling Collection and Disposal of Silt from Drains.

You are hereby issued this Letter of Award (LOA) vide approval of F&CC resolution no 574 dated 11.02.2026, for the execution of the above-mentioned work at your quoted rate amounting to Rs. 50,71,63,951 (Rupees Fifty crores seventy one lakhs sixty three thousand nine hundred and fifty one only), subject to the terms and conditions of the tender document, corrigendum's, technical and comparative vetting letter no CE-2026/14400 dt 11.02.2026 of Committee of Chief Engineers.

1. The time limit of the work is 36 months which is extendable upto 12 months on the same terms and conditions.
2. You are directed to submit the Performance Security/Bank Guarantee as per clause 7 of tender document.
3. You are directed to execute the concession agreement as per clause 20 of tender document.
4. Important timelines

Sr. No.	Particulars	Timeline
1	Acceptance of Letter of Award	7 Days from the issuance of Letter of Award
2	Submission of Performance Security	30 Days from the issuance of Letter of Award
3	Signing of Concession Agreement	7 Days from the submission of performance bank guarantee
4	Commencement of D2D Collection & Transportation	7 Days from the signing of concession agreement
5	Commencement of Waste Processing Facility(s)	14 Days from commencement of D2D Collection & Transportation
6	O&M of D2D Collection & Transportation & Processing Facility	2 Years from the signing of agreement

5. The locations will be provided in phased manner and payments will be made accordingly.
6. Failure to comply with the above conditions within the stipulated time shall lead to cancellation of this Letter of Award without any further notice.

This letter has been issued with the approval of the competent authority.

26/2/2026
Superintending Engineer,
Municipal Corporation Patiala.

Endst. No..... Dated.....

Copy of the above is forwarded to-

1. Worthy Mayor, Municipal Corporation Patiala for information please.
2. Worthy Commissioner, Municipal Corporation Patiala for information please.
3. Corporation Engineer, Municipal Corporation Patiala for information.

Signature
Not Verified
Digitally
signed by
Narain
Superintending Engineer
Municipal Corporation, Patiala.
Date: